Jurisdiction (Territorial, Pecuniary) of all the Courts in District Rudraprayag.

1-District Judge				
S.No.	Classification	Jurisdiction		Remarks
		Territorial	Pecuniary	
A	**Civil Cases**			
1	Regular Suit	Throughout District Rudraprayag	Unlimited	
2	Civil Suit u/s 92 C.P.C	--do--	Unlimited	
3	Civil Suit under Copy Right Act	--do--	--do--	
4	Cases under Intellectual Property Right Act	--do--	--do--	
5	Cases Under Arbitration Act	--do--	--do--	
6	Cases Under Insolvency Act	--do--	--do--	
7	M.A.C.T	--do--	--do--	
8	Election Petition	--do--	--do--	
9	Land Acquition Cases	--do--	--do--	
10	Indian Succession Cases	--do--	--do--	
11	Case under Society Registration Act	--do--	--do--	
12	Cases under Hindu Adoption	--do--	--do--	
13	Civil Appeal, Misc Appeal & Revision	--do--	Upto ₹ 5,00,000-00	
14	Rent control Appeal & Revision		Unlimited	
15	Appeal Under payment of wages Act		Unlimited	
B	**S.C.C Cases**			
1	S.C.C Revision		Upto ₹ 25,000-00	
C	**Special Powers (Civil Side)**			
1	Cases u/s from 135 to 139 of the Electricity Act	--do--	--do--	
2	Waqf Act Cases	--do--	--do--	
	2-Additional District Judge			
A	**Civil Cases**	As Allotted by District Judge	----------	